

# Central Administrative Tribunal

## Principal Bench, New Delhi



CP No. 242/2020  
OA No. 538/2020

This the 23<sup>rd</sup> day of March 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A K Bishnoi, Member (A)**

Mr. Ch. Vijay Mohan,  
S/o late Bhaskar Rao,  
Presiding Officer, DRT, Nagpur,  
Residing at Chinmai Apartments,  
1<sup>st</sup> Floor, Plot No.214, Bajaj Nagar,  
Nagpur, Maharashtra

- Applicant

(Mr. Y. Rajagopala Rao, Advocate)

Versus

1. Shri Debasish Panda,  
Secretary, Ministry of Finance,  
Jeevan Deep, 10, Sansad Marg,  
New Delhi-110001  
Email id:-secy-fs@nic.in

2. Sh. Subhashchandra Amin,  
Under Secretary,  
Department of Financial Service,  
Ministry of Finance,  
Jeevan Deep, 10, Sansad Marg,  
New Delhi-110001  
Email id:-drt@nic.in

- Respondents

(Mr. Hitendra Nath and Mr.C. Bheemanna, Advocates)

**O R D E R (Oral)****Mr. Justice L. Narasimha Reddy:**

This Contempt Petition is filed, alleging that the respondents did not implement the interim order dated 18.03.2020 in OA No.538/2020.

2. Today, it is represented that the respondents filed a Writ Petition against the said order and the Hon'ble Delhi High Court has stayed it.

3. Therefore, the Contempt Case is closed. It is left open to the applicant to work out remedies, depending upon the outcome of the Writ Petition.

**(A K Bishnoi )**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

lg/jyoti/rk/ns